

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 30TH AUGUST, 1976

NOTIFICATION
(INCOMETAX)

No. 1457 (F.No.191/36/76-IT(AI)): In exercise of the powers conferred by sub-section (1) of section 121 of the I.T. Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Notification No. 944 (F.No.187/2/74-IT(AI)) dated 23.6.75 as amended from time to time.

After the last entry under Col. 3 against Sl.No.11.B in respect of the charge of Commissioner of Incometax, Meerut, the following shall be added:-

14 Special Circle, Ghaziabad.

Sd/-

(M. SEASTRI)
UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Govt. of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to

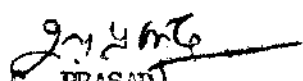
1. All Commissioners of Incometax.
2. Directors of Inspection (IT)/(IAS)/(FAPR)/(Inv), New Delhi
3. Director of O&M Services (Incometax), 1st floor, Aiwan-e-Ghalib, Mata Sundari Lane, New Delhi (5 copies)
4. All officers & Sections of I.T. Wing of CDDT
5. Comptroller & Auditor General of India (20 copies)
6. Bulletin Section of Dte. of Inspection (RCAP), New Delhi (5 copies)
7. Director of Training, IAS, (Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(M. SEASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE


(S.C. PRASAD)
O.S.D.

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